5285 Seeking disapproval of the Foreign Exchange Regulation (Amdt.) Ordinance, 1969

जनता तथा नौजवानों से आपको हमारे साथ हमदर्दी होनी चाहिये । आज जनता क्या चाहती है ; आज श्रीमती प्रधान मंत्री इन्दिराजी देश को गुमराह कर के भ्रम में डालकर युवावर्ग की नेता बनना चाहती हैं । इससे यह बात सिद्ध हो रही है कि वे युवावर्ग की नेता नहीं हैं, उन्हें प्रधान मंत्री पद से त्यागपत्र देना चाहिए वे अपने अधिकारों का दुरुपयोग कर रही हैं । (Interruptions)

श्री उपसभापति : आपने काफी कह दिया है और अब आप बैठ जाइये।

श्रीमती सरला भवीरियाः मैं आप से निवेदन करना चाहती हं...

श्री उपसभाषतिः जवमैं खड़ा हूं तो आप को बैठ जाना चाहिये।

श्रीमती सरला भवौरिया: मैं आपसे कहना चाहती हूं कि इस समय वहां पर बहुत से लोग बेहोश पड़े हुए हैं। यहां से संसद सदस्यों को देखने जाने देना चाहिए और आप भी जख्मी और बेहोश लोगों को चल कर देखें। (Interruptions)

श्री उपसमापतिः अव आप अपने स्थान पर बैठ जाइये।

श्री बो॰ एन॰ मण्डल (बिहार) : क्या इन्दिरा गांधी यहां पर फासिस्ट तरीका चलाना चाहती हैं।

श्रीमती सरला भवौरियाः आज वहां पर लड़कों के ऊपर लाठी चलाई जा रही है। आपसे मेरा कहना है कि लाठी चार्ज की न्यायिक जांच हो और उन लोगों को जो देश के कोने कोने से आये हैं छोडा जाय।

(Interruptions)

श्री उपसमापति : अब इसके बाद आप जो कुछ भी कहेंगी उसे मुझे मजबूर होकर रिकार्ड में दर्ज करने के लिए मना करना होगा और मुझे मजबूर होकर उसे निकालना पड़ेगा। SHRI BHUPESH GUPTA (West Bengal): Mr. Deputy Charman, a lathicharge has been made. It has been brought to your notice by an hon. Member. If a lathi-charge has been made...

MR. DEPUTY CHAIRMAN : She has mentioned that already.

SHRI BHUPESH GUPTA: Certainly the Government should make a statement and explain their conduct, when people have been lathi-charged.

श्वी दयाल वास कुरें: (मध्य प्रवेश): इसके बारे में क्लैरिफिकेशन तो आ जाने दीजिए।

SHRI MULKA GOVINDA REDDY (Mysore): The Government should make a statement on this. She has made a charge that students were lathi-charged by the police. If the police behave in a highhanded manner, it is the duty of the Government to make a statement on this.

MR. DEPUTY CHAIRMAN : Just a minute please.

श्री रेवती कान्त सिंह (बिहार) :पार्लिया-मेन्ट के गेट के सामने यह घटना हुई है और इसके बारे में सदन में स्टेटमेन्ट आना चाहिये ।

MR. DEPUTY CHAIRMAN:

Otherwise, hon. Members can, in the ordinary course, bring it before the Chairman tomorrow. They have got other ways open for raising the question in the House. They can take recourse to other things.

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE FOREIGN EXCHANGE REGULA TION (AMENDMENT) ORDINAN CE, 1969 (No. 9 OF 1969)

II. THE FOREIGN EXCHANGE RE GULATION (AMENDMENT) BILL, 1969—contd.

SHRI C. D. PANDE: Mr. Vice-Chairman, I want to take this opportunity, while discussing this Bill, to refer to a matter which is, of course, not very important, but in a way it is. really important. Most of our friends

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[Shri C. D. Pande.]

Re arrest of

must be knowing it. When we travel to foreign countries in our own Air-India service, our currency is not valid in our own planes. Air-India is our own plane. It is supposed to be our extended territory over the skiejS. Whenever we travel, every other currency of the world is valid, *viz.*, the pound, dollar, franc, mark, etc, but the rupee is not valid. If we want to purchase a packet of cigarettes or have a drink, they say, the rupee is not valid. Take out the dollar, franc or sterling. It is a matter which hurts the dignity of this country, that your currency is so debased that there is no faith in it for the world. You yourself have no faith in your currency and you do not allow the exchange of the rupee. Therefore, I suggest that the hon. Minister should take the earliest opportunity to rectify this difficulty and defect. I wrote and I raised this question in the Consultative Committee for the Finance Ministry. I was given there a summary saying since we do not allow the Indian rupee to be taken out, it cannot be helped. This is not to be an excuse. I am not concerned with what is your regulation about taking money out. I am only concerned with the issue whether your currency is valid in your own plane. I think the hon. Minister knows that when he was an ordinary passenger, his currency was refused in his plane. Please take note of this defect and rectify it as early as possible.

This is all that I have got to say.

SHRI K. P. SUBRAMANIA MENON (Kerala): Mr. VTce-Chairman, this Bill is all right as far as it goes, but the problem of foreign exchange being utilised for smuggling, etc. is important.

REFERENCE TO ARREST OF SHRI RAJNARAIN, M.P.

श्रीमती सरला भदौरिया (उत्तर प्रदेश): श्रीमन् मेरा एक व्यवस्था का प्रक्ष्न है।

श्री उपसभापतिः यहां पर व्यवस्था का क्या प्रक्रन है ? श्रीमती सरला भदौरिया : आज सदन को पालियामेन्ट के गेंट पर होने वाली घटना के बारे में सूचना नहीं दी जा रही है । श्री राज-नारायण जी और श्री मधु लिमये आदि जो एम० पी० लोग गिरफ्तार हो गये हैं तथा उन्हें जेल में भेज दिया गया है । इस चीज की तो सूचना आनी चाहिये जब कि सदन चल रह है ।

SHRI BHUPESH GUPTA (West Bengal): There are certain rules, Mr. Deputy Chairman. Now, the hon. Member has said that a Member of this House, Mr. Rajnarain, has been arrested. Now, obviously it should be reported immediately to the House. I am not concerned with the other House. They can look after themselves very well. Here a lady Member says that Mr. Rajnarain has been arrested. Where is the report? If he is arrested, we should have got the report. Where is the report? It should be reported.

श्रीमती सरला भदौरियाः पार्लियामेन्ट के सदस्यों सहित सैंकड़ों लोगों को किस धारा के अन्तर्गत गिरफ्तार किया गया है ?

SHRI BHUPESH GUPTA: Therefore, if the report has not come as yet, I will take it to be a contempt of the House.

SHRI C. D. PANDE (Uttar Pradesh) : I agree. I support your view.

SHRI BHUPESH GUPTA: Because the Delhi police behaves sometimes in a most arrogant manner, the Delhi magistrate also sometimes. Here the Leader of the House is sitting. You must tell us. You are the Leader of the House. That way you owe it to the House.

LEADER OF THE HOUSE (SHRI K. K. SHAH) : Mr. Bhupesh Gupta ought to know that under the law within 24 hours the report has to go.

SHRI BHUPESH GUPTA: Where?

SHRI K. K. SHAH: To the House. The report cannot be sent before the arrest.